

DIVISION BENCH

O-62

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

APPEAL/24(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> March, 2021, 10:30 A.M

Name of the Company	INCOME TAX OFFICER Vs. ROC WEST BENGAL & SUKALYAN SUPPLIERS PRIVATE LIMITED		
Under Section	Sec 252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

For Petitioner  
Mrs. Deba Chowdhury, Adv.

Ms. Meenakshi Mahto, Adv.  
MR. A.P. Agarwal, Adv.

3d

Deba Chowdhury  
Adv.  
19/3/21

For Respondents  
2 & 3  
13/3/21

3d

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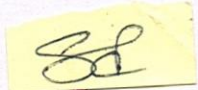
Name of the Company	INCOME TAX OFFICER Vs.ROC WEST BENGAL & SUKALYAN SUPPLIERS PRIVATE LIMITED		
Under Section	Sec 252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Debu Chowdhury, Adv. ] For the Appellant
1. Ms. Meenakshi Manot, Adv. ] For the Respondent No. 2 & 3
2. Mr. A.P.Agarwala, Adv.

**ORDER**

1. Ld. Counsel for the appellant present. Ld. Counsel for the Respondent No. 2 & 3 present.
2. It is seen from the record that the Company has not been served notice in the matter. The appellant is directed serve notice on the Company and to file proof of service in this regard.
3. List this matter on 06/05/2021.

  
(Harish Chander Suri)  
Member (Technical)

  
(Rajasekhar V.K.)  
Member (Judicial)